

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.3725
TO BE ANSWERED ON 09.08.2016

Mahim Sea Shore

3725. DR. KIRIT SOMAIYA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the High Court of Mumbai as well as the Supreme Court has upheld the appeal to treat seashore Mahim as creek and the provision for CRZ as 100 mtr. or so and if so, the details thereof;
- (b) whether the environment regulators of Maharashtra has extended permission at Mahim Seashore to the builders for construction with CRZ guidelines of creek and if so, the details thereof;
- (c) whether Mumbai High Court has passed strictures against the Government for not implementing the guidelines and order of Supreme Court and High Court about such CRZ and if so, the details thereof; and
- (d) the reaction of the Government thereto?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ANIL MADHAV DAVE)

(a) & (b): The High Court of Bombay vide its order dated 7.10.2014 and the Supreme Court of India vide order dated 19.11.2014 have held Mahim Bay in Mumbai to be treated as tidally influenced water body in terms of Coastal Regulation Zone (CRZ) Notification, 2011 and thereby restricting coastal regulation zone up to 100 on sides of the bay or the width of the bay, whichever is less. The Government has approved the proposals for construction of buildings aside of Mahim Bay in accordance with the above orders of the Supreme Court.

(c) & (d): The Ministry has no information in this regard.
